

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 219
IB-3058/ND/2019**

**IN THE MATTER OF:
M/s. Metenere Ltd.**

...PETITIONER

Vs.

M/s. Empower Softrade& Techno Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 24.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the learned counsel for the operational-creditor. Counsel for the operational-creditor has submitted that in pursuant of the order dated 08.01.2020, he has filed the supplementary affidavits to show the change address of the corporate-debtor. The same is not on record. The Registry is directed to place it on record. Matter is adjourned to 06.02.2020.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**